Commercial Complex(BDA) Indiranagar Cangalore - 560 038

Dated : 14 APR 1989

1	APPLICATION NO	<b>(%</b> )	 /89(F)
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Applicant (x)

Respondent (s)

Shri S.N. Shambhag

The Superintendent, Vocational Rehabilitation Centre for Handicapped, Bangalore & another

To

- 1. Shri S.N. Shanbhag
  Office of the Superintendent
  Vocational Rehabilitation Centre
  for Handicapped
  No. 22, Hosur Road
  Bangalore 560 029
- The Superintendent Vocational Rehabilitation Centra for Handicapped
   No. 22, Hosur Road Bangalore - 560 029
- 3. The Director of Employment Exchange Ministry of Labour (DGE & T) Shrem Shakti Bhaven 2 & 4, Rafi Marg New Delhi 110 001
- 4. Shri M. Vasudaya Rao Central Govt. Stng Counsel High Court Building Bengalors - 560 001

Subject: SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith a copy of ORDER/STAX/INTERIMXEREMXEREMX
passed by this Tribunal in the above said application(8) on 10-4-89

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OC DEPUTY REGISTRAR
(JUDICIAL)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH, BANGALORE.

DATED THIS THE TENTH DAY OF APRIL 1989.

Present: Hen'ble Shri L.H.A REGO

.. MEMBER(A)

## APPLICATION NO. 283/89(F)

S. N. Shanbhag. Office of the Supdt., Vecational Rehabilitation Contro. fer Handicapped, No.22, Hosur Reed, Bengalere 560 029.

.. Applicant

VB.

1. The Superintendent, Vecational Rehabilitation Centre fer Handicapped, Ne.22, Hosur Read, Bengalere 560 029.

The Director of Employment Exchange, GOI, M/O Labour (BCE&T), Shram Shakthi Bhavan, New Delhi 110 001.

Respendents.

.. Advecate) (Shri M. Vasudeva Ree

This application has come up today, before this Tribunal, for Orders. Hon ble Member(A) made the rellewing:

## ORDET

The applicant prays herein, for a direction, to quesh the impugned orders, dated 7.6.1986 and 20.6.1988 issued by Respendent (F) 1 and dt. 15.12.1988 by Br. (F) maxures A-3, A-4 and A-6 respectively) and to fix his may, in the grade of Office Superintendent (SS), taking duly into account, the component of Special Pay (SP) of Rs.35/- per mansem, drawn by him in the grade of Upper Division Clerk (UDC). The rollowing selient features delineate the

vists of this cass.







संघ जायते

POBULAL

- The applicant, while working as UDC in the Office of the General Manager, Telecommunications, Karnataka, Bangalere, was deputed to the Vecational Rehabilitation Centre for Handicapped, Bangalere (VRC) as OS, with effect from 1.7.1986. in the pre-revised pay scale of Rs.425-700.

  Prior to deputation as above, he was drawing pay of Rs.530/- p.m. in the pre-revised pay scale of Rs.330-560 http://dx.35/- p.m. This SP, was being drawn by him, with effect from 17.12.1982.
- 4. The pre-revised pay scale of Rs.330-560 in respect or the post of UDC, came to be revised with effect from 1.1.1986, consequent to acceptance of the recommendations of the Fourth Central Pay Commission, to Rs.1200-2480. Sp in respect of this post, came to be revised similarly to Rs.70/-p.m. with effect from that date.
- SP, was to be taken into account, for the purpose of fixation of his pay on promotion, to the post of 05, according to the instructions contained, in Office Memorandum dated 1.9.1987 (Annexure A1) of the Union Ministry of Finance, subject to the conditions stipulated in para 2(b) thereof. He further states, that according to the Office dated 17.12.1988 (Annexure A2) of the said Ministry, this SP which was enhanced to Rs.70/-p.m. as above, with effect from 1.1.1986, was also to be taken into account, while fixing his pay on promotion, as 0.5.

  The applicant further avers, that on his
- deputation on promotion, as 05 to the VRC, his pay was initially fixed at Rs.600/- p.m., which included, the component of SP of Rs.35/- p.m. in the pre-revised pay scale of Rs.425-700, The applicant had no grievance in regard to this pay-fixation.

- According to the impugned order dated 7.6.1988, to me came

  by R-s(Annexure A-3) his pay however, to be fe-fixed at

  Rs.560/- p.m. in the pre-revised scale of pay, exclusive of the

  component of SP. Pursuant to that order, the alleged over
  payment of empluments, was ordered to be recovered from him

  by R-1 by his Mamo dated 20-6-1988(Annexure A4).
- 8. The applicant represented thereon to R-2 on 25.4.1988(Annexure A5) with a request to waive the said recovery, and to grant him the benefit of SP in the fixation of his pay, but the same was negatived by the latter on 15.12.1988(Annexure A-6).
- 9. The applicant has therefore come before this Tribunal, for redress.
- 10. The respondents have filed their reply resisting the application.
- The applicant argued his case in person, without the aid of a counsel. He submitted, that on deputation to another Department of the Government of India, he was entitled to draw either the pay in the scale of pay in the new post on deputation, or his pay in his parent department inclusive of Daputation Allowance. He affirmed that he had elected the former and therefore, his pay, in the post of El in the VAE, ought to have been fixed, under Fundamental Rule (FR) 22c as the said post carried duties and responsibilities of higher importance, as compared to the post of UOC held by him in his parent department. He strongly relied on the Memorandum dated 12. 1.9.1987(Annexure A1) of the Union Ministry of Finance, to buttress his case. He emphasised, that the condition stipulated in para 2(b) thereof, was wholly fulfilled, as he was officiating in the post of UDC(to which SP was attached)

continuously, for a period exceeding three years.



According to him, his appointment as GS on deputation to the VRC, was in the nature of promotion, as the said post carried duties and responsibilities of greater importance. The very pay scale of that post, which was distinctly higher than that of the post of UDC, held by him in the parent department earlier, he asserted, was indicative of the same.

the respondents stoutly refuted the contentions of Shri Shanbhag.

He sedulously argued, that according to Annexures A1 and A2,

Sp of Rs.35/- per mensem (now revised to Rs.70 per mensem)

drawn by the applicant, in the post of UOC in his parent department,

was to be taken into account, for the purposs of fixation of pay,

only in the event of his promotion and not merely on account

of the fact that he was posted to a higher grade on deputation

in the VRG.

He further clarified, that on deputation to the WRC, the applicant could have either elected, the pay scale prescribed for the post of UDC in his parent department, in addition to Deputation Allowance or the higher pay scale in the post of OS to which he was deputed in the VRC. Conscious of the same, he pointed out, that the applicant finally elected on 30.3.1987, the pre-revised pay scale in the post of OS, in the VRC, with effect from 1.7.1986, along with the benefit of SP of Rs.35/- per mensem (revised later to Rs.70 per mensem) and the revised scale of pay for the said post thereafter, witherfect from 1.9.1986, inclusive of SP, as revised.

Accordingly, he said, the pay of the applicant came to be fixed, in the post of OS in the VRC, at Rs.600/- per mensem, as on 10.12.1987, under FR 226, granting him the benefit of SP

of Rs.35/- per mensem.

16. He spointed out, that the Accountant

General, Karnataka, (AG) Bangalors, in his letter dated 22.2.1988

(Annexure R1) addressed to R-1 had opined as under:-

"With reference to the above, I am to state that
the Special Pay of Re.35/- plus DA/ADA etc admissible
on it will not be taken into account for the purpose
of fixation of pay in the revised scale. Further, Special
Pay of Rs.35/- will also not be admissible alongwith
the pay fixed in the revised scale with effect from
1.1.86 vide Sl.No.IV of Part'B' of the first
Schedule attached to the notification dated 13.9.86.

fixation of apy on deputation may be allowed if the deputanist opts the pay scale of the new post as may be fixed under normal rules under 22 or FR 22(C) vide Appandix 5 of FR's and this should not be construed as a promotional post. However, you may please refer the matter, to your pay and Accounts Officer and the Controlling Authority, regarding the actual fixation.



The AG, he said, had suggested at the end of his above letter that R-1 may refer the matter to the Pay and Accounts Officer and the Controlling Authority concerned, for a final decision in regard to fixation of pay of the applicant. Therefore, the matter was referred by R-1, to the Controlling Authority, and as directed by the latter, by his letter dated 15.12.1988 (Annexure R-2), the pay of the applicant, Shri Rao, pointed out, came to be fixed both in the pre-revised, as well as the revised pay scales, exclusive of the component of SP. This, he said, resulted in recovery of everpayment of emoluments to the tune of Rs.1268/- from the applicant, for the period from July 1986 to February 1988.

The main plank of Shri Vasudeva Rao's contention is that even though the applicant had been granted the benefit of FR 22C, on appointment to a higher grade on deputation, in the post of OS in the VRC, that appointment could not be regarded as promotion for the reason, that the post was an ex cadre one, on account of which, protection of pay was not guaranteed.

Shri Rao, however, was not able to cite the relevant statutory rule, in support of this contention.

I have carefully examined the averments of both sides and the records of the case. The fate of this application hinges essentially on the fact, as to whether the post of OS, to which the applicant was appointed on deputation to the VRC, carried duties and responsibilities of greater importance as compared to the post of UDC, held by him in his parent Department, immediately prior to this deputation so as to lend to it, the character of promotion.

20. It is relevant to extract below the provisions of FR 22-C:

\*Notwithstanding anything contained in these
Rules, where a Government servant holding a
post in a substantive, temporary or officiating
capacity to another jost carrying duties and
responsibilities of greater importance than
those attaching to the post held by him, his initial pay
in the time-scale of the higher post shall be
fixed at the stage next above the pay notionally
arrived at by increasing his pay in respect of
the lower post by one increment at the stage at
which such pay has accrued:

Provided that the provisions of this rule shall not apply where a Government servant holding a fless I post in a substantive, temporary or efficiating capacity is promoted or appeinted in a substantive, temporary or efficiating capacity to a higher post (which is also a class I post and carries a time-scale of pay with the minimum more than Rs.1.500.)

Provided further that the provisions of sub-rule(2)

of Rule 31 shall not be applicable in any case where the initial pay is fixed under this rule:

Provided else that where a Government servant is, immediately before his promotion or appointment to a higher post, drawing pay at the maximum of the time-scale of the lower post, his initial pay in the time-scale of the higher post shall be fixed at the stage next above the pay notionally arrived at by increasing his pay in respect of the lower post by an amount equal to the last increment in the time-scale of the lower Post:

'Provided that if a Government servant either-

- 1) has previously held substantively, or efficiated in
  - i) the same post, or
  - ii) a permanent or temporary post on the same time-scale.or
- iii) a permanent post other than a tenure post, or a temporary post (including a post in a body, incorporated or not, which is wholly or eubstantially owned or controlled by the Government) on an identical time-scale; or
- 20 is appointed substantively to a tenure post on a timescale, identical with that of another tenure post which he has previously held substantively or in which he has previously officiated;

then provise to FR.22 shell apply in the matter of the initial fixation of pay and counting of previous service for increment."



penefit is admissible to a Government servant, regardless as to whether the post held by his an promotion or appointment to a post, is substantive or not provided (emphasis added) it carries duties and responsibilities of greater importance, as compared to the post of UDC held by him in his parent Department.

immediately prior thereto. It is significant, that the above Rule contemplates, conferment of benefit, not only in the event of promotion but also of appointment, to a post carrying duties and responsibilities of greater importance, irrespective of whether, the post is borne on the cadre or not. The respondents admit that the post of OS held by the applicant, on deputation to the URC, was of a higher grade that that of UDC held by him in his

perent Department, immediately anterior " thereto. In fact, the very pay scale of the peat of 05, which is distinctly higher than that of UDC, is indicative.

which he was appointed on deputation to the VRC. post of UDC held by him, while fixing his pay in that of 65, to in Annexure A-1, to entitle him to the benefit of 5P, in the beilings neitibnes edt stillul ed erofered bns cenditien to the peat of 85 on deputation to the VRC, has all the satisfulos it is evident, that appointment of the applicant, , auougnoits is teast ed tyes of eberg redein e at griffere was any incomplete the selection and the promotion but only because, the latter post was not within the cadre and appointment under FR 224, in the past of 85, an deputation to the VRC, metaly the post of UOC, being taken into account, while fixing his pay Race, that the applicant is not entitled to the benefit of Sp,in these years. Despitathis fact and the foregoing, the ples of Shri in his parent department continueusly, for a pariod of not less than lewer post of UDC (to which SP was steached, from a certain date) It is not in dispute, that the applicant held the

In the result, I make the following erder:

## RESER

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1) The impugned orders dt. 7.6.1988 and 20.6.1988 passed by R-1 and dt. 15.12.1988 passed by R-2 (Anns A-5, A-4 and A-A-6 respectively) are hereby QUASHED.

applicant, in the post of 03 in the VRC, as on 1.7.1986, in the pre-revised pay ecale of Rs.425-700, inclusive of the compenent of SP of Rs.35 per mensem(pre-revised) upto of the compenent of SP of Rs.35 per mensem(pre-revised) upto S1.8.1986 and theresiter, in the revised scale of SP, of Rs.1400-2360, equivalent to the pay, inclusive of SP, of Rs.1400-2360, equivalent to the pay scale, as on 31.8.1986.



- iii) The respondents are DIRECTED, to reimburse to the applicant, the empluments recevered from him, as everpayment, swing to erreneous fixation of his pay, and to stop further recovery from him on this account.
  - iv) This Order shell be complied into, within a period of three months from today.

The application is disposed of in the above terms, with

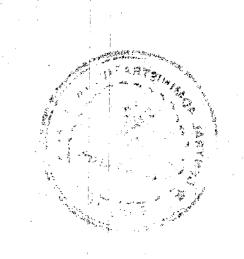
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SA - 10.4.489

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CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE



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